

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
RAJYA SABHA
QUESTION NO 02.03.2010
ANSWERED ON
IMPLEMENTATION OF NREGA .

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SHRI S.S. AHLUWALIA

Will the Minister of COAL HEALTH AND FAMILY WELFARE INFORMATION AND BROADCASTING RURAL DEVELOPMENT be pleased to state :-

- (a) the details of persons actually provided with one-hundred days' wage employment under the National Rural Employment Guarantee Act (NREGA), 2005 during the current financial year till 31 December, 2009 vis-a-vis job cards issued;
- (b) the details of wage disbursed indicating paid directly to the beneficiary in cash and those paid through bank/post office accounts respectively, State-wise; and
- (c) the nature of common grievances, if any, reported by the people issued with job-cards under the NREGA indicating actions taken to mitigate the same?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI PRADEEP JAIN `ADITYA`)

(a): Mahatma Gandhi NREGA is demand based. Job card issued to a rural household under the Act is valid for a period of 5 years. Till 31st December, 2009, a total of 10.89 crore job cards had been issued under the Act since its inception. As per reports received from the State Governments, during the current financial year (2009-10, up to December, 2009), a total of 3110711 households had availed 100 days of employment under the Act.

(b): State-wise details of the wages disbursed to the beneficiaries under Mahatma Gandhi NREGA through bank/post office accounts and directly in cash are given in Annexure-I.

(c): Common grievances under Mahatma Gandhi NREGA as reported to the Ministry through various sources relate to job cards not provided, work not provided, wages not paid, delay in wage payment/under payment, misappropriation of funds, forgery in muster rolls, use of machinery etc. All cases when brought to the notice of the Ministry are sent to the concerned State Governments for investigation of the matter and taking action in accordance with the provisions of the Act. In addition, National Level Monitors (NLMs) are also deputed by the Ministry to enquire into the specific complaints.